

[Shri Bhagwat Jha Azad]

with clause (c) (iv) of the Proclamation dated the 21st November, 1967, issued by the President in relation to the State of Haryana. [Placed in Library. See No. LT-2189/67]

**ANNUAL REPORT OF NATIONAL RESEARCH DEVELOPMENT CORPORATION OF INDIA**

SHRI BHAGWAT JHA AZAD : I beg to lay on the Table a copy of the Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-2190/67].

**STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION NO. 4931 RE. HINDI TELEPRINTER**

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : I beg to lay on the Table a statement correcting the answer given on the 19th December, 1967 to Unstarred Question No. 4931 by Shri Prakash Vir Shastri regarding Hindi teleprinters. [Placed in Library. See No. LT-2191/67]

**RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :—

- (1) A copy of the Rice-Milling Industry (Regulation and Licensing) Third Amendment Rules, 1967, published in Notification No. G.S.R. 1465 in Gazette of India dated the 30th September, 1967, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.

- (2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-2192/67].

SHRI S. M. BANERJEE (Kanpur) : Sir, when the Minister lays a statement showing reasons for delay in laying the Notification, let him assure the House that this delay will be avoided in future. Otherwise, what is the use of raising this matter, Sir ?

MR. SPEAKER : I agree.

11.46 hrs.

**COMMITTEE ON GOVERNMENT ASSURANCES MINUTES**

श्री अटल बिहारी वाजपेयी (बलरामपुर) : मैं सरकारी आश्वासनों सम्बन्धी समिति की क्रमशः 20, 21 और 22 सितम्बर, 23 और 24 अक्टूबर, 6 और 7 नवम्बर तथा 19 दिसम्बर, 1967 को हुई पांचवीं से बारहवीं बैठकों तक के कार्यवाही सारांश सभा पटल पर रखता हूँ।

**PRESIDENT'S ASSENT TO BILLS**

SECRETARY : Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the 8th December, 1967 :—

1. The Taxation Laws (Amendment) Bill, 1967.
2. The Court-fees (Delhi Amendment) Bill, 1967.

**ESTIMATES COMMITTEE**

**TWENTY-THIRD REPORT**

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Twenty-third Report of the Estimates Committee on action taken by Government on the recommendations contained in the Twenty-ninth Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Transport and Communications (Department of Communications and Civil Aviation)—Civil Aviation Department.